

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 25 of 2014 & IA No. 233, 278 & 279 of 2014
APPEAL No. 179 of 2014 & I.A. No. 290 of 2014**

Dated : 5th September, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 25 of 2014 &
IA No. 233, 278 & 279 of 2014**

**M/s SESA Sterlite Ltd. ...Appellant (s)
Versus.
Orissa Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Poonam Verma
Mr. Akshot Jain
Counsel for the Respondent(s) : Mr. G. Umapathi
Mr. Rutwik Panda
Ms. Anshu Malik for R-1
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for SLDC
Mr. Raj Kumar Mehta
Ms. Ishita Chudhary Das Gupta
Mr. Elangbam for R-2**

**APPEAL No. 179 of 2014 &
I.A. No. 290 of 2014**

**GRIDCO ...Appellant (s)
Versus
M/s SESA Sterlite Ltd. & Anr. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. Raj Kumar Mehta
Ms. Ishita Chudhary Das Gupta
Mr. Elangbam
Counsel for the Respondent (s) : Mr. Amit Kapur
Ms. Poonam Verma
Mr. Akshat Jain for R-1**

Mr. Rutwik Panda
Ms. Anshu Malik for R.2

ORDER

Mr. R.K. Mehta, the learned counsel for the Respondent in Appeal no. 25 of 2014 has filed his supplementary notes.

Mr. Amit Kapur, the learned counsel for the Appellant seeks some time to get instructions regarding the said note.

Post these matters for further hearing on **19.09.2014.**

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson